

CCPA 34 of 1996

Sri Suraj Deo Prasad ~~et al~~ Vrs. Union of India & Ors.

1/1.5.96

Shri M.L.Paswan, Registrar Incharge

The application is in order.

Let this case be put up before the Hon'ble Bench on 6.5.96.

SKS

SP
(M.L.Paswan)
Registrar I/c

2./ 8.5.96.

Counsel for the applicant : Shri M.P. Dixit.

Put up tomorrow for hearing on admission.

/CBS/

N.K.V.
(N.K. Verma)
Member (A)

3/9.5.1996

Counsel for the applicant : Mr. M.P.Dixit.

In fact, the content has not been established as stated through Annexure-C/2. Mr. M.P.Dixit, learned counsel for the petitioner is directed to remind the officer concerned by his name so that he takes due note of the order of the Tribunal. If, no action is reported within a month, further proceedings in this matter can be undertaken by the applicant. Let a copy of this order be given to the learned counsel for the petitioner. List on 2.7.1996.

N.K.V.

MPS.

(N.K. Verma)
Member (A)

4./ 2.7.96. Hon'ble Mr. K.D. Saha, Member (A)

Counsel for the applicant : Shri M.P. Dixit.

At the request of the learned counsel for the petitioner, the case is adjourned to 1.8.96.

/CBS/

(K.D. Saha)
Member (A)

5./ 1.8.96. Counsel for the applicant : Shri M.P. Dixit.

Shri M.P. Dixit, the learned counsel for the petitioner prays for three weeks time. Time is granted.

List this case on 22.8.96.

/CBS/

N.K. Verma
(N.K. Verma)
Member (A)

6./ 22.8.96.

Shri S.N. Tiwary, the learned proxy counsel for Shri M.P. Dixit, the learned counsel for the applicant.

Shri Tiwary states that Shri M.P. Dixit, the learned counsel for the applicant is out of station. He, therefore, prays for adjournment of the CCPA. ^{of the} He also brought to my notice that notices in this regard have not been served on the respondents so far. The ^{applicant} respondents in the CCPA shall ensure that they receive the notice and file reply thereto on or before the next date of hearing. List this case on 9.9.96 for contempt hearing.

N.K. Verma

(N.K.Verma)

Member (A)

7/9.9.96

Counsel for the applicant ..Mr. M.P.Dixit

Counsel for the respondents ..Mr. G. Bose

Learned counsel for the opposite party prays for time to seek necessary instructions from the department regarding compliance of the order of this Court. List on 11.10.96 for hearing on contempt matter.

Is a copy of this order be served on both the parties.

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(K.D.Saha)
Member (A)

(V.N.Mehrotra)
Vice-Chairman

Reverend
S. K. Saha
13/9/96
J. P. D. D.
Junior Counsel to
Shri M.P. Dixit

SKS
Show Cause on behalf
of the opposite parties
filed M.K.
10/10/96

8/11.10.1996

Counsel for the applicant : Mr. M. P. Dixit

Counsel for the respondents : Mr. Gautam Bose

Heard Shri M.P.Dixit, counsel for the applicant and Sri Gautam Bose, learned counsel for the respondents. This CCPA has been filed alleging non-compliance of the order of this Tribunal passed on 22.1.1996, in O.A.-39/96. So far as the orders of the Tribunal, the Respondent No. 2 was to dispose of the representation of the applicant contained at Annexure-5 dated 14.1.1995, addressed to the Chief Engineer, Survey and Construction, Annexure-A (a), addressed to the Chief Works Manager dated 10.4.1995 within a period of six weeks after giving personal hearing to the applicant, from the date of receipt of the order. From the show-cause filed on behalf of the Respondent No. 2, we observed that the applicant was given personal hearing and Respondent No. 2 by a detailed order dated 14.9.1996, has disposed of the above two representations of the applicant. True that the representations were not disposed of within the stipulated time and has disposed of belatedly, but after going through the reply and also taking into account the facts that the respondents have filed unqualified apology for the delay involved, we are satisfied that no further action ^{is required to} be taken in the CCPA. The CCPA is accordingly dismissed.

(D. Purkayastha)
Member (J)

MPS.

(K. D. Saha)
Member (A)